

CENTRAL ADMINISTRATIVE TRIBUNAL

ALLAHABAD BENCH

THIS THE 11TH DAY OF NOVEMBER, 1999

Original Application No. 1017 of 1995

CORAM:

HON.MR.S.K.I.NAQVI, MEMBER(J)

Manohar Lal, S/o Late Randhir
aged about 28 years, R/o House
No.9 Biharipura, Garhia Phatak, Jhansi

(By Adv. Shri H.P. Pandey) ... Applicant
Versus

1. Union of India, through General Manager, Central Railway, G.M's Office, Bombay V.T.
2. Divisional Rail Manager, Central Railway, D.R.M's Office, Jhansi.

... Respondents

(By Adv. Shri G.P. Agrawal)

O R D E (Oral)

BY HON.MR.S.K.I.NAQVI, MEMBER(J)

As per the applicant's case, Sri Randhir died in harness while he was in service as Steam Pump Attendant with the respondents. Smt. Chaturia Bai was given appointment on compassionate ground who retired on 31.5.1991 on account of her being medically unfit to serve with the Railway department and thereafter as per applicant's case the applicant Manohar Lal applied for employment on the compassionate ground of premature retirement of his mother. The applicant alleges that his application dated 28.6.1991 and the several applications which followed this application have not been decided by the respondents nor he has been given any employment.

Shri Naqvi

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2. In para 10 of the counter affidavit the respondents have come up with the case that the matter of appointment of Manohar Lal was dealt on merit and the Competent Authority has found that it was not a fit case for appointment on compassionate ground.

3. The applicant ~~had~~ ^{has} denied to have been communicated with any such order on his representation. The respondents have also not filed any copy or any other document to show that the decision taken on the representation of Manohar Lal has been communicated to him.

4. Under the above circumstances I find it a fit case to direct the respondents to communicate the applicant the decision taken on the representation of the applicant as mentioned in para 10 of the counter affidavit within six weeks from the date of communication of this order. The Original Application is disposed of finally. No order as to costs.

S. Venugopal
MEMBER(J)

Dated: 11.11.1999

Uv/